

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00520/2019

Dated Wednesday the 10th day of April Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

K. Banumathi
Multi Tasking Staff (General)
Legislative Assembly
Puducherry. Applicant

By Advocate M/s N.A. Nissar Ahmed

Vs

1. Union of India
Rep. by Chief Secretary
of Union Territory of Puducherry

2. The Government of Puducherry
Rep. by Under Secretary
Department of Personnel and
Administrative Reforms (Personnel Wing)
Puducherry.

3. The Under Secretary
Department of Personnel and
Administrative Reforms
Puducherry. Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the respondents to promote the applicant to the post of telephone operator in the Legislative Assembly Secretariat Puducherry with all attendant and monetary benefits."

2. The applicant seeks to be considered for promotion to the post of Telephone Operator. It is submitted that she had filed OA 567/2018 in this regard which was disposed of by an order dt. 27.04.2018 directing the respondents to consider the representation of the applicant dt. 21.03.2018 in accordance with law and pass a detailed and speaking order within a period of six weeks from the date of receipt of a copy of the order. Annexure A3 order dt. 28.02.2019 came to be passed in pursuance thereof wherein the respondents have admitted that the applicant was eligible for promotion as per the amended RRs as on date and she would be considered for promotion to the post of Telephone Operator at the time of filling up of post by promotion.

3. Learned counsel for the applicant would allege that presently six posts of Telephone Operator were vacant and there is no reason why the applicant should not be considered for promotion. The statement that she would be considered for promotion at the time of filling up of posts by promotion was too vague and evasive. It was not an acceptable or satisfactory way of disposal of representation. Accordingly, the applicant would be satisfied if a time limit is set for the respondents to consider her case and take a decision, it is submitted.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, since it is admitted in the impugned order dt. 28.02.2019, that the applicant is now eligible for promotion, we deem it appropriate to direct the respondents to see if any vacant posts are available for promotion and if so, consider the case of the applicant in terms of her seniority and record of service within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

10.04.2019

SKSI